

**Specimen of Notice to be sent to the Regional Director**

**(u/s. 394A of the Companies Act, 1956):**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

COMPANY PETITION NO. \_\_\_\_\_ OF \_\_\_\_\_

CONNECTED WITH

COMPANY APPLICATION NO. \_\_\_\_\_ OF \_\_\_\_\_

(Full Title to be incorporated as per Company Petition)

To

The Regional Director,

Western Region,

Ministry of Corporate Affairs,

Everest, 100, Marine Lines,

Mumbai – 400 002.

TAKE NOTICE that a Petition herein dated \_\_\_\_\_ under Section 391 to 394 of the Companies Act, 1956 for sanctioning the Scheme of Arrangement / Amalgamation of \_\_\_\_\_, the Transferor Company, with \_\_\_\_\_, the Transferee Company, was presented by \_\_\_\_\_, the Petitioner Company on \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_, was admitted by this Hon'ble Court on \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_, and that the said Petition is fixed for hearing before the Hon'ble Judge taking Company matters on Friday, the \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_ at 11 O'Clock in the forenoon or soon thereafter.

*Summons of Notice to be sent to the Regional Director*

If you desire to support or oppose the said Petition at the hearing, you should give notice thereof in writing to Mr. \_\_\_\_\_, Advocate for the Petitioner, at \_\_\_\_\_, so as to reach him not less than four days before the date fixed for hearing of the said Petition and appear on the aforesaid date either in person or by an Advocate entitled to practice in this Hon'ble Court.

*CONNECTED WITH*

If you wish to oppose the said Petition, the grounds of opposition or a copy of your Affidavit in that behalf should be furnished with your notice to the Petitioner's Advocate.

*(Full Title to be incorporated as per Company Petition)*

A copy of the said Petition and a copy of the Affidavit-in-support thereof are enclosed herewith.

*The Regional Director,*

Dated this \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_\_\_\_.

*Ministry of Corporate Affairs,*

*Everest, 100 Marine Lines,*

(Name to be inserted)

Advocate for the Petitioner,

Address: \_\_\_\_\_

*Noted that \_\_\_\_\_ under Section 39(1) & 204 of the Companies Act, 1956 for sanctioning the Scheme of Arrangement / Amalgamation of \_\_\_\_\_ the Transferor Company with \_\_\_\_\_ the Transferee Company was presented by \_\_\_\_\_ the Petitioner Company on \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_\_\_\_. \_\_\_\_\_ was admitted by this Hon'ble Court on \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_\_\_\_ and that the said Petition is fixed for hearing before the Hon'ble Justice taking Company matters on Friday, the \_\_\_\_\_ day of \_\_\_\_\_, 200\_\_\_\_\_ at 11 O'Clock in the forenoon or soon thereafter.*